

(b) The period of training varies from one to two years according to the course of study prescribed by the University.

Madras Port Trust

631. **Shri Kalika Singh:** Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 682 on the 12th August, 1959 and state:

(a) whether the Madras Port Trust Authorities have since taken over the handling of export cargo other than bulk cargo; and

(b) the reasons for not taking over bulk cargo also from contractors?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Not yet. But, it is expected that the Madras Port Trust will take over the handling of export cargo other than bulk cargo from the 1st January, 1960.

(b) The reasons for not taking over bulk cargo are given in the statement laid on the Table. [See Appendix II, annexure No. 24.]

Gurgaon Tunnel Project

632. **Shri D. C. Sharma:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 913 on the 17th August, 1959 and state:

(a) whether the Government of Punjab have since submitted the Gurgaon Tunnel Project to the Government of India; and

(b) if so, the action taken thereon?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The Government of Panjab have reported that the Gurgaon Tunnel Project has been dropped.

(b) Does not arise.

New Compensation Scheme for Victims of Railway Accidents

633. **Shri D. C. Sharma:** Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 917 on the 17th August, 1959 and state:

(a) the further progress made so far in finalising the new compensation scheme for payment to victims of railway accidents; and

(b) whether a copy of the same would be laid on the Table?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). The matter is still under consideration and is expected to be finalised shortly.

Unauthorised Vendors on Northern Railway

634. **Shri D. C. Sharma:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that some unauthorised vendors and hawkers are permitted on the Pathankot-Jullundur section of Northern Railway; and

(b) if so, the action taken or proposed to be taken in the matter?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No unauthorised vendors or hawkers have been permitted as such; but some of them, operate without permission and in contravention of the rules.

(b) The measures generally taken to deal with unlicensed vendors and hawkers and given in the statement laid on the Table are taken over this section also.

STATEMENT

- (i) Special drives with the aid of Railway Police especially at the bigger stations;

(ii) Attention by station staff, including members of the Railway Protection Force, and by Guards and Travelling Ticket Examiners to prevent the entry of unlicensed vendors and hawkers into the railway premises and trains.

(iii) Seeking of public co-operation through announcements over loud-speakers and through other publicity media, asking the public to refrain from patronising unlicensed vendors and hawkers.

Over-bridge at Lahori Gate

635. Shri D. C. Sharma: Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No. 920 on the 17th August, 1959 and state:

(a) the progress since made in the construction of the railway over-bridge at Lahori Gate, Delhi; and

(b) the time by which it is expected to be completed?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Fresh notices have been issued by Delhi Development Authority under Public Premises Eviction Act.

(b) Does not arise at this stage.

Non-Official Members of the Block Development Committees

636. Pandit D. N. Tiwari: Will the Minister of Community Development and Cooperation be pleased to refer to the reply given to Starred Question No. 343 on the 12th August, 1959 and state:

(a) whether the training programme of non-official members of

the Block Development Committees has since started in all the States; and

(b) if not, the reasons therefor?

The Deputy Minister of Community Development and Cooperation (Shri B. S. Murthy): (a) No.

(b) Training of non-official members of Block Development Committees has to be undertaken through non-official agencies. These agencies have first to be selected in every State; thereafter they have to draw up training schemes which have to be approved by the State Government and by the Centre before they can be implemented. Everything possible is being done to expedite the formulation, sanction and implementation of schemes for training of non-official members of Block Development Committees. In the meantime four training camps for trainers of the members of Block Development Committees from various States have been organised by this Ministry.

P. & T. Buildings

637. Shri D. C. Sharma: Will the Minister of Transport and Communications be pleased to state:

(a) the number of Post Offices in Gurdaspur District in Punjab State functioning in rented buildings at present;

(b) the amount of rent paid by Government during 1958-59;

(c) whether the proposals for the construction of buildings for these Post Offices have materialised; and

(d) if so, the number of such buildings under construction and the amount spent so far?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) 22.

(b) Rs. 6597/-.

(c) and (d). There is a proposal for construction of a departmental